

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 1837 of 1994

New Delhi this the 4th day of December, 1995

**HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)**

Smt. Prem Lata  
W/o Shri Satish Chander Pathak  
R/o G-303 Naroji Nagar,  
New Delhi.

...Applicant

None for the applicant

Versus

1. Union of India  
through Director of Estates,  
Directorate of Estates,  
C-Wing, 4th Floor,  
Nirman Bhawan,  
New Delhi.
2. The Estate Officer (Shri A. Bains)  
Directorate of Estates,  
B-Wing, 4th Floor,  
Nirman Bhawan,  
New Delhi.

...Respondents

By Advocate Shri K.C.D. Gangwani

**ORDER (ORAL)**

The learned counsel for the respondents has stated that in the light of the Supreme Court's order in respect of the applicant directing her to vacate the house allotted to her and hand over the vacant possession to the C.P.W.D. before 30th November, 1995, the applicant will have no further cause of action to be pursued by this application.

2. The copy of the Supreme Court's order has been filed in the Registry and has also been

brought on the record in the paper book and the directions of the Supreme Court in respect of the applicant is seen at page 9 of the Supreme Court's order. It is also directed in the said order that the O.A. No. 1837 of 1994 pending before the Central Administrative Tribunal, Principal Bench, New Delhi, shall stand disposed of. In view of this, no further direction is necessary. Accordingly, this O.A. stands disposed of.

  
(K. MUTHUKUMAR)  
MEMBER (A)

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